RAJYA SABHA

Friday, the 20th *December,* 1963/the 29th *Agrahavana,* 1885 (Safca)

The House met at eleven of the clock, THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) in the Chair.

SHORT NOTICE QUESTION AND ANSWER

BRINGING OUT OP INDIAN EXPRESS FROM MADRAS

fSHRi A. M. TARIQ: f \ Shri Arjun Arora:

6. Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Indian Express hag been permitted to bring out a new edition from Madras; and

(b) whether any newsprint quota has been allotted for the purpose, and if so, what is the quantity thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI SATYA NARAYAN SINHA): (a) Permission of Government is not required for starting a newspaper.

(b) No newsprint quota has been allotted for the purpose so far.

SHRI A. M. TARIQ: Sir, I think permission is essential and without the permission of the Government no individual can start a newspaper especially if he has already got 3 chain of newspapers. If that is so, what is the policy of the Government in this regard?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : The question has been answered, Mr. Tariq. He has said that no permission of the Government is required.

The question was actually asked on the floor of the House by Shri A. M. Tariq. 888 RSD.—1.

SHRI A. M. TARIQ: No paper can be started without the permission of the Government.

SHRI SATYA NARAYAN SINHA: This matter was brought to our notice. The proprietor of the Indian Express casually told me that he was going to start a paper which was stopped some time ago. He did not mention anything else and I said, anybody can start a newspaper and we have nothing to do with it, unless the person come* to us for an additional quota of newsprint when we will examine the question.

SHRI A. M. TARIQ: According to the rules framed by the Press Registrar, you cannot start a paper without making publishing facilities and you cannot start a paper without mentioning that you are starting a paper ...

THE VICE-CHAIRMAN (SHRI M-GOVINDA REDDY): I think Mr. Tariq, they will have to file a declaration.

SHRI A. M. TARIQ: Yes, Just a minute, Sir.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : That with the State Governments.

SHRI A. M. TARTQ: No, Sir, with the Press Registrar. You must have a declaration if you are giving a new name, if you are starting independently. According to the rules of the Press Registrar, you cannot start a paper of the same name. If that is the policy, how was he allowed to start another paper of the same name from another place in India?

SHRI SATYA NARAYAN STNHA: The Registrar of Newspapers perhaps wrote to them before the paper was started about this lacuna and I am told that he wrote back saying that it was only a technical thing and that he would ask for permission, only courtesy permission. This is what I was. told later on. SHRI ARJUN ARORA: Sir, the learned Minister has been pleased to say that no newsprint quota has been allotted. Has the Government taken care to find out how this newspaper from Madra_s belonging to a monopoly chain noted for tendentious reports is getting newsprint? Is it true that this chain is getting more quota for its previous papers than is necessary aⁿd that this surplus paper is being diverted to bring out this Madras edition?

SHKI SATYA NARAYAN SINHA: There has been certain information regarding this paper and I think hon. Members are aware as to how we are criticised for giving newsprint to this paper and that nan»r. We do not want to go into the details here but so \cdot far as the surplus thing is concerned, when he comes to ask for more newsprint we will enquire about it and we may also ask him as to how he is doing that.

SHRI BHUPESH GUPTA: Sir, the hon. Minister, in the course of his reply earlier said that the proprietor of the Indian Express just casually—note the word 'casually'—mentioned to him that he was starting another newspaper. May I know, Sir, exactly under what circumstances he met him and mentioned this thing and why it was mentioned only casually?

SHRI SATYA NARAYAN SINHA: So many people come to us, hon. Members also. We are in a position where people come and meet us for many other things.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Yes, Mr. Diwakar.

SHRI BHUPESH GUPTA: Sir, what about my question, Sir?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): That has been answered.

SHRI R. R. D^TWAKAR: Is it the policy of the Government not to allow any new newspapers to come out and not to allot newsprint to any new news, paper at all?

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SHRI SATYA NARAYAN SINHA: We have not stopped newspapers from coming up. The hon. Member knows about our difficulties in regard to newsprint. Generally we do not encourage any new newspaper to come into existence but if they do, we cannot stop them.

SHRI GURUDEV GUPTA: It is the Policy of the Government that no newsprint can be purchased from the open market, neither white printing nor newsprint for newspaper purposes. That being so, I would like to know from the hon. Minister as to from where the requirements of this papee will be met.

SHRI SATYA NARAYAN SINHA: 1 have said, Sir, if necessary I would ask him but I think unless he comes for additional quota, we cannot do anything. I am told that they have some other editions from Chittor and some other place in Madras. Chittor and Madurai or Vijayawada, I do not know the exact name but in Madras area they are having some editions from some other places also. I do not know but somebody told me that he is trying to use the newsprint from Madurai or from some other place. I am not sure about it but I would like to ask him.

(Several *hon*. Member^ stood up)

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : Order, order. Mr. Diwakar.

SHRI R. R. DIWAKAR; 1 want te know if a policy decision has been taken either by the Ministry of Information and Broadcasting or by the Cabinet that no newsprint should be allotted to any new newspaper in India?

SHRI SATYA NARAYAN SINHA: No such decision has been taken.

(Interruptions)

THE VICE-CHAIRMAN (SHRI M-GOVINDA REDDY): Order, order.

SHRI R. R. D^TWAKAR: If that is the esse, is it a decision that no chain or multiple newspaper should get any newsprint for any new edition?

(No reply)

SKRI BHUPESH GUPTA: Why this question? We do not understand it.

(Interruptions)

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Order, order, Mr. Anwar.

SHRI A. D MANI: As this raises a question of vital importance and of principle which was discussed by the Press Commission. I should like to ask the Minister whether it is not the policy of the Government to welcome more newspapers to come into existence and secondly . . .

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Where is the policy in this? The policy of the Government is not in question.

SHRI A. D. MANI: The question was raised by my hon. friend, Mr. Tariq, about permission. The Press Commission has disapproved of this matter and I would like to ask him further . . .

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY):But the Government has said that it is not required.

SHRI A. D. MANI: Allow me to put my question, Sir.

I would like to ask him further, if this newspaper functions well would Government consider giving it a quota on the same grounds on which a quota was given to The Patriot?

SHRI A. M. TARIQ: The Patriot is not a chain newspaper.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Order, order.

SHRI SATYA NARAYAN STNHA: I am son'y. Sir, this matter has deve-

loped into a not proper channel. I *do* not think I have a reply to all the questions. I have said that no decision as such has been taken by the Government. There ig a discussion going on and people are of opinion that as far as possible—and I myself have said that—chain newspapers should not be encouraged very much but then no definite decision or policy has been taken. I think I have replied to all the points which have been raised and I do not want to add anything further.

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SHRI BHUPESH GUPTA: 1 put it to the hon. Minister that the owner of the Indian Express saw the Minister about the proposal to bring out a new edition and that he made a representation to him. Can he deny that?

SHRI SATYA NARAYAN SINHA: It is absolutely wrong. No representation was made. I said, he is my old friend. He came to see me and he casually mentioned about this.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : Papers to be laid 00 the Table.

(Several hon. Members stood up.)

SHRI ARJUN ARORA: I want to put a question, Sir.

THK VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Order, order. I have called for the next item. Will you please resume your seat?

SHRI ARJUN ARORA: I gave notice and I have not been allowed to put supplementaries.

THE VICE-CHAIRMAN (SHRI M-GOVINDA REDDY): That is all right You have made your point. Will you please resume your seat? The question raised wag a simple one, whether the Indian Exoress was going to be started in Madras and whether any newsprint has been sanctioned for it. These are simple points and the Minis-

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ter has answered the points and he also added that he has nothing more to say. I do not know what more can be said ahout it. What is the point in putting more questions?

Papers to be laid on the Table of the House.

SHRI ARJUN ARORA: I gave notice of this question and in fairness to me, SSr, I should be allowed at least three supplementaries. I have been allowed only one and a front bencher like Mr. Diwakar wag allowed three questions. The Chair should dispense equal justice to the front benchers and the back benchers like me. I should be given an opportunity to put.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Don't you see that there is no point in putting further questions. The Minister says that he has nothing more to add.

SHRI ARJUN ARORA: Will jou please allow me to put a question?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : No. I have called the next item.

SHRI ARJUN ARORA: This is a point involving the growth of a monopoly chain of newspapers.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Will you please resume your seat?

SHRI SONUSING DHANS1NG PATH.: Sir, on a point of order: I want to know, when the Chair has called for the Papers to be laid on the Table, whether it i_s open to the Members to get up and put further questions and create confusion?

SHRI BHUPESH GUPTA: He was only making a submission. It is for the Chair to decide.

THE VICE CHAIRMAN (SHRI M. GOVINDA REDDY): That is all right. I have called for the papers to be laid on the Table of the House.

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PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1962-63) or the Hindustan Housing Factory Ltd., New Delhi.

on the Table

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUS^TNG AND REHABILITATION (SHRI P. S. NASKAR) : Sir, I beg to lay on the Table under subsection (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Tenth-Annual Report and Accounts of the Hindustan Housing Factory Limited, New Delhi, for the year 1962-63. together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Factory.

[Placed in Library. See No, LT-2178/63.]

ANNUAL REPORT AND ACCOUNTS (1962- 63) OP THE BHARAT ELECTRONICS LTD, BANGALORE.

THE MINISTER OF DEFENCE PRO-DUCTION IN THE M'NISTRY OP DEFENCE (SHRI K. RAGHURAMAIAH): Sir, I beg to lay on the Table, under subsection (1) of section 619-A of the Companies Act, 1956, a copy of the—

Annual Report and Accounts of the Bharat Electronics Limited, Bangalore, for the year 1962-63 together with the Auditors' Report on the Accounts. [Placed in Library. *See* No. LT-2210/63.]

ANNUAL REPORT AND ACCOUNTS (1962- 63) OF THE HINDUSTAN AIRCRAFT LTD., BANGALORE

SHRI K. RAGHURAMAIAH; Sir, I also beg to lay on the Table a copy of the twenty-second Annual Report and Accounts of the Hindustan Aircraft Limited, Bangalore, for the year 1962-63, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. *See* No. L.T.-2179/63.]